

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**“Varron Aluminium Private Limited”**

<b>RELEVANT PARTICULARS</b>		
<b>1.</b>	Name of corporate debtor	Varron Aluminium Private Limited
<b>2.</b>	Date of incorporation of corporate debtor	18.02.2008
<b>3.</b>	Authority under which corporate debtor is incorporated / registered	Companies Act,1956 (now Companies Act 2013)
<b>4.</b>	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	CIN: U27310MH2008PTC289939
<b>5.</b>	Address of the registered office and principal office (if any) of corporate debtor	403, Floor-4, Shree Krishna Building, Sant Gadge Baba Marg, Off Dadasaheb Phalke Road, Dadar(E) Mumbai Maharashtra 400014 India
<b>6.</b>	Insolvency commencement date in respect of corporate debtor	Date of order delivered <b>06.11.2019</b> Certified copy of order received – <b>29.11.2019</b>
<b>7.</b>	Estimated date of closure of insolvency resolution process.	<b>02.10.2020</b> (330 days from date of order)
<b>8.</b>	Name and registration number of the insolvency professional acting as interim resolution professional	Name: <b>Mrs. Tanuja Jalan</b> IBBI No.:(IP No. IBBI/IPA-002/IP-N00101/2017-18/10244)
<b>9.</b>	Address and e-mail of the interim resolution professional, as registered with the Board.	Email: <b>tanujajalan@yahoo.co.in</b> Address:G-2/12B SundarSangam CHS Ltd, S V Road, Sunder Nagar, Malad (W), Mumbai 400064.
<b>10.</b>	Address and e-mail to be used for correspondence with the interim resolution professional	Email: <b>cirp.varron@gmail.com</b> Address: B-1706, AbrolVastu Park. Near Ryan International School, Evershine Nagar. New Link Road, Malad West, Mumbai – 400064
<b>11.</b>	Last date for submission of claims	<b>13.12.2019</b>
<b>12.</b>	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional.	NIL
<b>13.</b>	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
<b>14.</b>	a) Relevant Forms and b) Details of authorized repretatives are available at:	a) <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Varron Aluminium Private Limited on 06.11.2019 & certified copy of order received on 29.11.2019.

The creditors of Varron Aluminium Private Limited are hereby called upon to submit their claims with proof on or before 13.12.2019 to the interim resolution professional at the address mentioned against entry No. 10. (Pls refer this link for Forms download <https://www.ibbi.gov.in/home/downloads>).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date : 03.12.2019  
Place : Mumbai

Tanuja Jalan.  
(Interim Resolution Professional)  
(IP No. IBBI/PA-002/IP-N00101/2017-18/10244)